राशि की अदायगी के लिए उनसे प्रार्थना की गई है।

Memorandum regarding Wage Board for construction workers

7455 SIIRI BHOGENDRA JHA: Will the Minister of LABOUR AND REHABI-LITAIION be pleased to state:

(a) whether the Federation of All India Hindustan Construction Workers' Unions, member of Central Advisory Construction Labour Board his sent representation to the Prime Minister and the Labour Minister demanding appointment of a Commission to frame the wage structure for the Construction Industry within a stipulated time of one year and containing other demands, and

(b) if so, Government's reaction thereto?

THI' MINIS'LER OL' L'ABOUR AND RFHABILITALION (SHRI R K. KHADIL-KAR) · (a) Yes

(b) Employment in the Construction Industry fulls in the Central sphere as well as in the State sphere. As regards the Central sphere, draft proposals for revising the upward wage rates have been drawn up and these are being notified with a view to inviting comments/ objections within a period of 3 months. The rates will be finalised after considering the comments that may be received and consulting the Central Advisory Board. Regarding other demands replies have been sent to the Federation in respect of some and the rest are being examined.

Victimisation of Trade Union Leaders of Khetri Copper Project

7456 SHRI D. K PANDA: Will the Minister of SILUL AND MINES be pleased to state whether a large number of Trade Union leaders of the Khetri Copper Project have been victumised by terminating the service of the Union Secretaries and suspending others; if so, the precise nature of charges against them?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN): It is not a fact that a large number of Trade Union Leaders of Khetri Copper Project are being victumsed. There is only one recognised labour Union at the Project and there is no case of either termination or suspension of any of the Office Bearers of this union. However, the services of one workman who was on probation, were terminated in December, 1971, because of his unsatisfactory work during the probationary period and in accordance with the terms of his appointment. This workman is said to be one of the Secretaries of an unrecognised union. In addition, two workmen are under suspension since October, 1971, for serious mis-conduct pending detailed enquiry. These workmen are also said to be the office bearers of the unrecognised labour union.

The charges against these two workmen who have been placed under suspension interalia, include the following :

- (1) Serious mis-behaviour with the Head of the Project.
- (2) Intimidation of senior officers of the Project.
- (3) Physical obstruction to carrying out normal duties by other officers
- (4) Rowdyism and instigation of other workmen for doing un-lawful activities.

Memorandum from Tamba Mazdoor Sanghathan, Khetri Copper Project

7457 SHRI D K PANDA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the Tamba Sangathan, Khetri Copper Project, had submitted a memorandum to the Prime Minister and the Union Steel Minister some time back pointing out certain inregularities in appointments in Khetri Project, irregularities in awarding of contracts and misappropriation by the Chief Engineer (Civil) Khetri Project and victimisation of Labour Union Leaders of the Project

(b) if so, the main points of the Memorandum; and

(c) whether inquiries have been made into the varies types of irregularities pointed out in the Memorandum and if so, the action taken in the light of the findings of such inquiries?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) Yes, Sir

(b) and (c). The charges made in the Memorandum were mainly about the award of contract to a private party M/s. Tarapore and Company, after taking it away from National Projects Construction Corporation, a public sector undertaking. The position is that the contract for civil construction works for concentrator and allied structures (including slag treatment Plant) was awarded to M/s. National Projects Construction Corporation Ltd., in February, 1969. The progress of the work being done by them was poor. Keeping in view the tight time-schedule of Khetri Copper Project, a part of the work was taken away from National Projects Construction Corporation, with the approval of the Board of Directors of the Company. This work for the construction of the Slag treatment plant building was awarded by the Hindustan Copper Limited, to M/s. Tarapore and Company in December, 1971. This was done on the basis of a limited tender enquiry and with the approval of the Board of Directors of the Company. No further enquiries have, therefore been considered necessary.

Award of Construction Work of Khetri Copper Project without Calling for Tenders

7458. SHRI D. K. PANDA : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether the construction work of the Khetri Copper Project had been awarded to a private company, Messus Tarapore Company without calling for tenders and at comparatively much higher rates;

(b) whether before the contract was awarded, the said M/s. Tarapore Company had already been under investigation;

(c) the reasons for award of this contract without awaiting the results of such inquiries and without calling for tenders, and at such high rates ; and

(d) whether a Central Burcau of Investigation inquiry has been conducted into this affairs, if so, the results thereof?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN): (a) The contract for civil construction works for concentrator and allied structures (including slag treatment plant) was awarded to M/s. National Projects

Construction Corporation Limited in February, 1969. The progress of the work being done by them was poor. Keeping in view the tight time-schedule of Khetri Copper Project, a part of the work was taken away from N.P.C.C. with the approval of the Board of Directors of the Company. This work for construction of the Slag Treatment Plant Building was awarded by the Hindustan Copper Limited, to M/s. Tarapore & Company in December, 1971. This was done on the basis of a limited tender enquiry and with the approval of the Board of Directors of the Company. The rates on which the contract was awarded were based on the rates of an earlier contract awarded by the Board of Directors of the Company, to M/s. Tarapore & Company for civil workers for the Smelter Plant at the Khetri Copper Project for which M/s. Tarapore & Co. were the lowest bidders. In addition, in January, 1972 certain finishing jobs concerning one of the sections of the Concentrator Plant which were voluntarily handed over by National Projects Construction Corporation Ltd. were also awarded by the Board of Directors of the Company to M/s. Tarapore & Co. at similar rates at which the earlier job concerning the Slag Treatment Plant had been awarded.

- (b) No, Sir.
- (c) Does not arise.

(d) Central Bureau of Investigation had called for some papers concerning the award of civil contracts at the Khetri Copper Project in March, 1972. The report of the Central Bureau of Investigation has not so far been received.

दूर्गापुर इस्पात संयंत्र से चोरी हुआ इस्पात

7459. **श्री हुकम वन्द कछवाय ः क्या** इस्पाल और खान मंत्री यह बताने की क्रुपा करेंगे कि :

(क) दुर्गापुर में मिश्रित घातु संयंत्र (एलाय स्टील प्लाट) से दिसम्बर, 1971 में भारी मात्रा में इल्पान चोरी हो गया था ; और

(ख) अनुमानतः कितने मूल्य का इस्पात चोरी हुआ था और उसको बरामद करने के लिए इस बीच क्या कार्यवाही की गई है?